

RATIFIED MINUTES OF MEETING No.05/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 08.06.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 05/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 08.06.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020/Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.: 23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date: 0910053032 13.06.2012	Defer Date: 20.07.2015
Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for			

expediting comments on pending cases. Case is deferred to 20.07.2015.

2	Case No.:6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 03.02.2015 and reminded the TA, DHI to expedite comments. Case is deferred to 20.07.2015.				

3	Case No.:18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and reminded the TA, DHI to expedite comments. Case is deferred to 20.07.2015.				

4	Case No.:3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:20.07.2015
Decision: The Committee noted that representatives of the firm were called for 'Personal Hearing' in the meeting dated 08.06.2015 to clarify their position on export/import data in their cases. S/Shri B. Srinivas; S.W. Vame and Faresh Khan K.H attended for the personal hearing on behalf of the firm and explained before the NC regarding export/import items in their cases. The firm was advised to provide complete information which has been sought through deficiency letter followed by reminders. Case is deferred to 20.07.2015.				

5	Case No.:23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and reminded the TA, DHI to expedite comments. Case is deferred to 20.07.2015.				

6	Case No.:2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:20.07.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 07.04.2015 & E-mail dated 17.04.2015 and decided to issue final reminder to the firm to expedite reply.				

Case is deferred to 20.07.2015.

7	Case No.:3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:20.07.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 07.04.2015 & E-mail dated 17.04.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 20.07.2015.				

8	Case No.:10/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and reminded the TA, DHI to expedite comments. Case is deferred to 20.07.2015.				

9	Case No.:11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and reminded the TA, DHI to expedite comments. Case is deferred to 20.07.2015.				

10	Case No.:44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:20.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.				
The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.				
The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the				

matter with TRU, D/o Revenue, Ministry of Finance.

Case is deferred to 20.07.2015.

11	Case No.: 40/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date:0710097716 23.08.2013	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (88)14-ME dated 08.06.2015 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

12	Case No.: 45/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (82)14-ME dated 08.06.2015 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

13	Case No.: 9/5/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:20.07.2015
Decision: The Committee noted that the firm's reply dated 16.10.2014 has been sent to MSME on 30.10.2014 followed by reminder dated 07.04.2015 and reminded TA, MSME to expedite comments.NC decided to await comments from MSME.				
Case is deferred to 20.07.2015.				

14	Case No.: 50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:20.07.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 followed by reminder on 07.04.2015 to expedite comments. NC decided to await comments from DEIT. Case is deferred to 20.07.2015.				

15	Case No.: 1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD)	Meet No/Date:5/80- ALC2/2015	Status: Deferred
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	P.LTD.,	08.06.2015	
HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:20.07.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DHI) sent to them on 19.02.2015, E-mail 26.02.2015, Reminder 07.04.2015 and final reminder on 15.05.2015 and decided to wait for another 15 days for reply from the firm. Case is deferred to 20.07.2015.			

16	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:20.07.2015
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. Latest reminder to C&PC has been issued on 18.05.2015 to expedite comments . Case is deferred to 20.07.2015.				

17	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:20.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 20.07.2015.				

18	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. Latest reminder to C&PC from DDG (PS) has been issued on 18.05.2015 to expedite comments.				

Case is deferred to 20.07.2015.

19	Case No.: 21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:20.07.2015
	Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015. NC decided to issue a reminder to Policy-4 Section to expedite the case. Case is deferred to 20.07.2015.			

20	Case No.: 7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:20.07.2015
	Decision: The committee noted that the firm has furnished reply directly to C&PC on 01.05.2015 and decided to await comments from them. Case is deferred to 20.07.2015.			

21	Case No.: 42/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (61)/14-ME dated 05.05.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.			

22	Case No.: 13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:20.07.2015
	Decision: The Committee noted that the firm's reply has been sent to DEIT on 13.01.2015 for comments and reminder to DEIT was issued on 29.04.2015 to expedite comments. Case is deferred to 20.07.2015.			

23	Case No.: 18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS	Meet No/Date:5/80-	Status:
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	LIMITED.	ALC2/2015 08.06.2015	Deferred
HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:20.07.2015
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter dated 03.03.2015 followed by reminder dated 15.05.2015 and decided to send final reminder to them to expedite reply. Case is deferred to 20.07.2015.			

24	Case No.:15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:20.07.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments and reminder to DEIT was issued on 29.04.2015 to expedite comments. Case is deferred to 20.07.2015.				

25	Case No.:19/8/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (189-A)/14-ME dated 08.06.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

26	Case No.:20/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00188/AM15/	RLA File :22/24/040/00002/AM15/	Lic.No/Date:2210014809 22.04.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (190)/14-ME dated 08.06.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

27	Case No.:31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:20.07.2015
Decision: The Committee noted that representatives of the firm were called for 'Personal Hearing' in the meeting dated 08.06.2015 to clarify their position on manufacturing process in their cases. Shri Tarun K. Prasad attended for the personal hearing on behalf of the firm and explained before the NC				

regarding manufacturing process in their cases. The firm was advised to submit documentary evidence in support of purchase order and clarify the name of the firm from whom they will receive payment against the supplies by them. Case is deferred to 20.07.2015.

28	Case No.:1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:20.07.2015
Decision: The committee noted that the firms application was sent to MSME on 01.07.2014 followed by reminders dated 07.11.2014, 09.01.2015 and 07.04.2015 for comments. MSME representative present in the meeting has requested for a copy of the application and NC decided to send the same to them for comments. Case is deferred to 20.07.2015.				

29	Case No.:22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 16.10.2014 has been sent to DHI on 10.11.2014 followed by reminder on 07.04.2015 and reminded the TA, DHI to expedite comments. NC decided to await comments from DHI. Case is deferred to 09.06.2015.				

30	Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:20.07.2015
Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that the applicant's reply dated 29.04.2015 has been forwarded to DHI for examination and decided to ask the firm to furnish the requisite information to DHI for ratification of their cases. Case is deferred to 20.07.2015.				

31	Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:20.07.2015
Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that the applicant's reply dated 29.04.2015 has been forwarded to DHI for examination and decided to ask the firm to furnish the requisite information to DHI for ratification of their cases. Case is deferred to 20.07.2015.				
32	Case No.:1/11/80-ALC2/2014	Party Name: HITTCO TOOLS	Meet No/Date:5/80-	Status:

	LTD	ALC2/2015 08.06.2015	Deferred
HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	Defer Date:20.07.2015
Decision: The Committee noted that firm's reply dated 03.04.2015 sent to MSME on 24.04.2015 was incomplete and insufficient and the firm was reminded to furnish complete and detailed information on 15.05.2015 and by e-mail on 18.05.2015. Case is deferred to 20.07.2015.			

Case No.:40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:20.07.2015
33	Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that the applicant's reply dated 29.04.2015 has been forwarded to DHI for examination and decided to ask the firm to furnish the requisite information to DHI for ratification of their cases. Case is deferred to 20.07.2015.		

Case No.:42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:20.07.2015
34	Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that the applicant's reply dated 29.04.2015 has been forwarded to DHI for examination and decided to ask the firm to furnish the requisite information to DHI for ratification of their cases. Case is deferred to 20.07.2015.		

Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:20.07.2015
35	Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that the applicant's reply dated 29.04.2015 has been forwarded to DHI for examination and decided to ask the firm to furnish the requisite information to DHI for ratification of their cases. Case is deferred to 20.07.2015.		

Case No.:47/14/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:20.07.2015
36			

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Decision: The Committee noted that firm has not replied to the DHI deficiency letter dated 05.03.2015 sent to the firm on 10.03.2015 followed by reminder on 15.05.2015 and E-mail on 18.05.2015 and decided to issue final reminder to them to expedite reply.
Case is deferred to 09.06.2015.

37	Case No.: 54/17/80-ALC2/2014	Party Name: ARIHANT INDUSTRIES,	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00426/AM15/	RLA File :33/24/040/00005/AM15/	Lic.No/Date: 3310029998 04.07.2014	Defer Date: 20.07.2015
Decision: The committee noted that as description of export and import items are same, it was decided to call the firm's representative for 'personal hearing' to clarify the same on 23.06.2015. NC has now decided to call the firm's representative for 'personal hearing' on 20.07.2015, as requested by the firm. Case is deferred to 20.07.2015.				

38	Case No.: 45/17/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Rejected
	HQ File :01/80/050/00417/AM15/	RLA File :03/95/040/00338/AM15/	Lic.No/Date: 0310787040 18.07.2014	
Decision: The committee noted that the firm has not replied to the deficiency letter raised by MSME dated 01.12.2014, Reminder dated 09.01.2015, E-mail dated 25.02.2015 and final reminder dated 07.04.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

39	Case No.: 34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date: 0310787448 31.07.2014	Defer Date: 20.07.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT directly on 26.12.2014 for comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 to expedite comments and decided to send reminder to the TA, DEIT to expedite comments. Case is deferred to 20.07.2015.				

40	Case No.: 38/14/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00359/AM15/	RLA File :05/23/040/00161/AM15/	Lic.No/Date: 0510390041 31.07.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (212)/14-ME dated 07.05.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

41	Case No.:7/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:20.07.2015
Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 for comments followed by reminder on 09.01.2015 and decided to issue another reminder to DHI to expedite comments. Case is deferred to 20.07.2015.				

42	Case No.:46/17/80-ALC2/2014	Party Name: VENKATESWARA ENGINEERING WORKS	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:20.07.2015
Decision: The Committee noted that firm's reply dated 02.05.2015 has been sent to MSME on 19.05.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

43	Case No.:5/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00326/AM15/	RLA File :04/24/040/00098/AM15/	Lic.No/Date:0410159158 05.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (119)/14-TSW (B)/198 dated 12.05.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

44	Case No.:9/14/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 24.04.2015 has been sent to DHI on 01.05.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

45	Case No.:5/17/80-ALC2/2014	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00377/AM15/	RLA File :05/23/040/00178/AM15/	Lic.No/Date:0510390631 21.08.2014	Defer Date:20.07.2015
Decision: The committee noted that the firm's reply dated 20.05.2015 has been sent to MSME on 21.05.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

46	Case No.:6/17/80-ALC2/2014	Party Name: BORG WARNER	Meet No/Date:5/80-	Status:
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	EMISSIONS SYSTEMS INDIA PVT. LTD	ALC2/2015 08.06.2015	Deferred
HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:20.07.2015
Decision: The Committee noted that the firm's reply dated 22.01.2015 has been sent to DHI on 27.01.2015 followed by reminder on 07.04.2015 for comments and reminded TA, DHI to expedite comments. Case is deferred to 20.07.2015.			

47	Case No.:33/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:20.07.2015
Decision: The Committee noted that firm's application has been sent to DHI on 21.10.2014 followed by reminder dated 03.12.2014 and 09.01.2015 for comments and decided to remind again for comments. Case is deferred to 20.07.2015.				

48	Case No.:35/14/80- ALC2/2014	Party Name: PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:20.07.2015
Decision: The Committee noted that deficiency letter (raised by DIPP) has been sent to the firm on 18.05.2015 to furnish reply and decided to issue reminder to the firm. Case is deferred to 20.07.2015.				

49	Case No.:28/17/80-ALC2/2014	Party Name: RANENDRA NATH BARUAH.	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Rejected
	HQ File :01/80/050/00400/AM15/	RLA File :14/24/040/00001/AM15/	Lic.No/Date:1410000570 27.08.2014	
Decision: The committee noted that the firm has not replied to the deficiency letter (raised by DEIT) dated 23.12.2014, DEIT Reminder dated 11.03.2015, DGFT reminder dated 26.03.2015 and final reminder dated 19.5.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

50	Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:20.07.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No.				

3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance.

Case is deferred to 20.07.2015.

51	Case No.:27/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00399/AM15/	RLA File :04/24/040/00151/AM15/	Lic.No/Date:0410159363 10.09.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO No.30 (160)/14-ME dated 08.06.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

52	Case No.:32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:20.07.2015
Decision The Committee noted that DHI deficiency letter dated 20.04.2015 has been sent to firm on 01.05.2015 to furnish reply and decided to issue a reminder to the firm to expedite reply. Case is deferred to 20.07.2015.				

53	Case No.:23/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Rejected
	HQ File :01/80/050/00395/AM15/	RLA File :04/24/040/00155/AM15/	Lic.No/Date:0410159424 16.09.2014	
Decision: The committee noted that the firm has not replied to the deficiency letter (raised by DHI) dated 14.11.2014, reminder dated 09.01.2015, E-mail dated 13.01.2015 and final reminder dated 09.04.2015 and 15 days additional time granted to them to furnish reply. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

54	Case No.:24/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
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HQ File :01/80/050/00396/AM15/	RLA File :04/24/040/00154/AM15/	Lic.No/Date:0410159425 16.09.2014	Defer Date:20.07.2015
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Decision: The committee noted that the firm has not replied to the deficiency letter (raised by DHI) dated 14.11.2014, reminder dated 09.01.2015, E-mail dated 13.01.2015 and final reminder dated 09.04.2015 and 15 days additional time granted to them to furnish reply. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.

Case No.: 56/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Closed
HQ File :01/80/050/00428/AM15/	RLA File :05/23/040/00232/AM15/	Lic.No/Date:0510391188 17.09.2014	

Decision: The committee noted that the firm has informed vide letter dated 21.04.2015 that the above mentioned AA has been surrendered to RA by them and accordingly decided to close the case. RA may take necessary action accordingly.

Case No.: 57/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Closed
HQ File :01/80/050/00429/AM15/	RLA File :05/23/040/00233/AM15/	Lic.No/Date:0510391190 17.09.2014	

Decision: The committee noted that the firm has informed vide letter dated 21.04.2015 that the above mentioned AA has been surrendered to RA by them and accordingly decided to close the case. RA may take necessary action accordingly.

Case No.: 44/17/80-ALC2/2014	Party Name: TECHNIP INDIA LTD	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Approved
HQ File :01/80/050/00416/AM15/	RLA File :05/24/040/00275/AM15/	Lic.No/Date:0510391224 18.09.2014	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/67/2015-TSW/57 dated 08.06.2015 as under:-

1. Net empty weight of export product may be specified as 21.6 MT.
2. Import items at Sl. Nos. 1 to 4, 12 to 15, 18 to 22, 27 & 32 to 36 may be allowed on net to net basis with accountability clause.
3. Quantity of import item at Sl. No. 5 may be allowed as 24.4 Kgs.
4. Quantity of import item at Sl. No. 6 may be allowed as 32 Nos. on net to net basis. In addition, spares may be allowed as per policy for spares.
5. Quantity of import item at Sl. No. 7 may be allowed as 3 Rolls (20 Kgs.) on net to net basis.
6. Quantity of import item at Sl. No. 8 may be allowed as 1 Roll (20 Kgs.) on net to net basis.
7. Import item at Sl. No. 9 may be allowed on net to net basis as claimed by the firm.
8. Quantity of import item at Sl. No. 10 may be allowed as 2 Rolls (20 Kgs.) on net to net basis.
9. Quantity of import item at Sl. No. 11 may be allowed as 2 Rolls (30 Kgs.) on net to net basis.

10. Quantities of import items at Sl. No. 16, 17, 23 to 26, 29 to 31 & 37 may be allowed 1.02 Mtr./Mtr. content in the export products.
11. Import item at Sl. No. 28 may be allowed on net to net basis as claimed by the firm.

RA may take necessary action accordingly.

Case No.: 31/17/80-ALC2/2014	Party Name: NEW TECH INDUSTRIES	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Rejected
HQ File :01/80/050/00403/AM15/	RLA File :04/24/040/00152/AM15/	Lic.No/Date: 0410159451 19.09.2014	
58 Decision: The Committee noted that the firm has not replied to deficiency letter (raised by MSME) sent to the firm on 22.01.2015 followed by reminder on 31.03.2015 and final reminder dated 19.05.2015 and therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take necessary action accordingly.			

Case No.: 37/17/80-ALC2/2014	Party Name: ALASKA MULTI POLYMERS PVT.LTD.	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Approved
HQ File :01/80/050/00409/AM15/	RLA File :05/23/040/00168/AM15/	Lic.No/Date: 0510391272 23.09.2014	
59 Decision: The committee decided to ratify the norms based upon the written comments of MSME (Chemical) vide OM No.23 (18)/2014-Chem. dated 21.05.2015 (copy to be sent to firm and RA).			
RA may take necessary action accordingly.			

Case No.: 51/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date: 0410159517 01.10.2014	Defer Date: 20.07.2015
60 Decision: The Committee noted that the firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.			

Case No.: 52/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date: 5/80-ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date: 0410159529 07.10.2014	Defer Date: 20.07.2015
61 Decision: The Committee noted that the firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015			

62	Case No.:1/26/80-ALC2/2014	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00624/AM15/	RLA File :61/24/040/00083/AM15/	Lic.No/Date:6110001273 02.02.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 20.04.2015 sent to them on 27.04.2015 followed by reminder on 15.05.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 09.06.2015.				

63	Case No.:32/4/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00103/AM16/	RLA File :04/24/040/00282/AM15/	Lic.No/Date:0410160198 25.02.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 01.06.2015 for comments and EPCG clarification has also been sought from the firm on 01.06.2015. Case is deferred to 20.07.2015.				

64	Case No.:31/4/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00102/AM16/	RLA File :05/23/040/00534/AM15/	Lic.No/Date:0510393476 04.03.2015	Defer Date:20.07.2015
Decision: The Committee noted that earlier the firm's application has been sent to DIPP on 01.06.2015 for comments. However, DIPP representative has informed that this case pertains to DHI and accordingly it was decided to send this case to DHI for comments. Case is deferred to 20.07.2015.				

65	Case No.:2/26/80-ALC2/2014	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00625/AM15/	RLA File :31/83/040/00254/AM15/	Lic.No/Date:3110065310 09.03.2015	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO No.30 (24)/15-ME dated 08.06.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

66	Case No.:20/4/80-ALC2/2015	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00091/AM16/	RLA File :08/24/040/00478/AM15/	Lic.No/Date:0810134866 20.03.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

67	Case No.:23/4/80-ALC2/2015	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00094/AM16/	RLA File :07/24/040/00471/AM15/	Lic.No/Date:0710107931 25.03.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.06.2015 for comments. However, as C&PC's request the application has again been sent to them on 05.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

68	Case No.:10/4/80-ALC2/2015	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00081/AM16/	RLA File :07/24/040/00485/AM15/	Lic.No/Date:0710107973 31.03.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

69	Case No.:13/4/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00084/AM16/	RLA File :09/24/040/00665/AM15/	Lic.No/Date:0910061844 31.03.2015	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/67/2015-TSW/69 dated 08.06.2015 as under:- "Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No. 0910061137 dated 27.10.2014 ratified in Norms Committee Meeting No. 04/80 dated 26/05/2015." RA may take necessary action accordingly.				

70	Case No.:14/4/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00085/AM16/	RLA File :09/24/040/00685/AM15/	Lic.No/Date:0910061846 31.03.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/67/2015-TSW/69 dated 08.06.2015 as under:- "Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No. 0910061138 dated 27.10.2014 ratified in Norms Committee Meeting No. 04/80 dated 26/05/2015." RA may take necessary action accordingly.				

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

71	Case No.:15/4/80-ALC2/2015	Party Name: EQUIPMENT FABRICATORS,	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00086/AM16/	RLA File :07/21/040/01158/AM15/	Lic.No/Date:0710107972 31.03.2015	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/67/2015-TSW/69 dated 08.06.2015 as under:- "Advance Authorization may be ratified as per GN-4 for Engineering products." RA may take necessary action accordingly.				

72	Case No.:12/4/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00083/AM16/	RLA File :05/23/040/00606/AM15/	Lic.No/Date:0510393918 23.04.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

73	Case No.:18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

74	Case No.:19/4/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00090/AM16/	RLA File :34/24/040/00020/AM16/	Lic.No/Date:3410041173 24.04.2015	Defer Date:20.07.2015
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/67/2015-TSW/74 dated 08.06.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 4, 19 & 22. Case is deferred to 20.07.2015.				

75	Case No.:33/4/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
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HQ File :01/80/050/00104/AM16/	RLA File :04/24/040/00323/AM15/	Lic.No/Date:0410160442 24.04.2015	Defer Date:20.07.2015
Decision : The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/67/2015-TSW/74 dated 08.06.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 49. Case is deferred to 20.07.2015.			

Case No.:16/4/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00087/AM16/	RLA File :05/23/040/00021/AM16/	Lic.No/Date:0510394073 01.05.2015	Defer Date:20.07.2015
76	Decision: The Committee noted that DHI representative present in the meeting has requested the Applicant to clarify inclusion of imported items in the Export Product and also justify the utilization of inputs in the EP through the manufacturing process. Case is deferred to 20.07.2015.		

Case No.:6/4/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00077/AM16/	RLA File :08/24/040/00492/AM15/	Lic.No/Date:0810135196 06.05.2015	Defer Date:20.07.2015
77	Decision: The Committee noted that the firm's application has been sent to C&PC on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.		

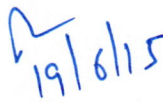
Case No.:7/4/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00078/AM16/	RLA File :08/24/040/00024/AM16/	Lic.No/Date:0810135197 06.05.2015	Defer Date:20.07.2015
78	Decision: The Committee noted that the firm's application has been sent to C&PC on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.		

Case No.:17/4/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80- ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00088/AM16/	RLA File :05/23/040/00034/AM16/	Lic.No/Date:0510394120 07.05.2015	Defer Date:20.07.2015
79	Decision: The Committee noted that DHI representative present in the meeting has requested the Applicant to clarify inclusion of imported items in the Export Product and also justify the utilization of inputs in the EP through the manufacturing process. Case is deferred to 20.07.2015.		

Case No.:8/4/80-ALC2/2015	Party Name: AQUASUB ENGINEERING	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00079/AM16/	RLA File :32/24/040/00001/AM16/	Lic.No/Date:3210077536 08.05.2015	Defer Date:20.07.2015
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/67/2015-TSW/80 dated 08.06.2015 as under and decided to send it to the firm to furnish reply:- 1. Specific list of item(s) of export (parts of Centrifugal pump) with quantity of each part in Nos. and net weight thereof. 2. Information in respect of items at Sl. No. 3, 4, 5, 11 and 12 of standard Deficiency Format, separately for each part. Case is deferred to 20.07.2015.			

Case No.:9/4/80-ALC2/2015	Party Name: AQUASUB ENGINEERING	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00080/AM16/	RLA File :32/24/040/00002/AM16/	Lic.No/Date:3210077537 08.05.2015	Defer Date:20.07.2015
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/67/2015-TSW/81 dated 08.06.2015 as under and decided to send it to the firm to furnish reply:- 1. Specific list of item(s) of export (parts of Centrifugal pump) with quantity of each part in Nos. and net weight thereof. 2. Information in respect of items at Sl. No. 3, 4, 5, 11 and 12 of standard Deficiency Format, separately for each part. Case is deferred to 20.07.2015.			

Case No.:4/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
HQ File :01/80/050/00075/AM16/	RLA File :04/24/040/00013/AM16/	Lic.No/Date:0410160486 11.05.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.			


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

83	Case No.:5/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00076/AM16/	RLA File :04/24/040/00030/AM16/	Lic.No/Date:0410160490 11.05.2015	Defer Date:20.07.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 01.06.2015 for comments and decided to await comments. Case is deferred to 20.07.2015.				

84	Case No.:21/4/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00092/AM16/	RLA File :05/23/040/00004/AM16/	Lic.No/Date:0510394195 11.05.2015	Defer Date:20.07.2015
Decision : The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/67/2015-TSW/84 dated 08.06.2015 as under and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Quantities of import items at Sl. No. 1 to 4, 7 to 24 & 44 in Nos. also in addition to its weight.				
Case is deferred to 20.07.2015.				

85	Case No.:22/4/80-ALC2/2015	Party Name: BAXTER (INDIA) PVT.LTD.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Approved
	HQ File :01/80/050/00093/AM16/	RLA File :05/23/040/00028/AM16/	Lic.No/Date:0510394232 13.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/67/2015-TSW/85 dated 08.06.2015 as under:-				
- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 83860380 Grams as 1.02 gms./gm. content in the export products. - Quantity of each import item from Sl. No. 2 to 5, 8, 9, 11, 12 & 14 may be allowed as 2179561 Nos. on net to net basis with accountability clause. - Quantity of import item at Sl. No. 6 may be allowed as 1.02 mtr./mtr. content in the export product at Sl. No. 1 as claimed by the firm. - Quantities of import items at Sl. No. 7 & 10 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 13 may be allowed as 1.02 mtr./mtr. content in the export products at Sl. No. 2 & 3 as claimed by the firm.				
RA may take necessary action accordingly.				

86	Case No.:1/5/80-ALC2/2015	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:5/80-ALC2/2015 08.06.2015	Status: Deferred
	HQ File :01/80/050/00105/AM16/	RLA File :07/24/040/00034/AM16/	Lic.No/Date:0710108269 26.05.2015	Defer Date:20.07.2015

Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA to send hard copy of the application immediately.
Case is deferred to 20.07.2015.

S.No.131

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DES-I	Lic. No. & date 3110065258 dt.06.02.2015
Meeting No.05/16		RA.F.No.31/83/039/00004/AM15	
Date: 09.06.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: NC noted that the deficiency letter (raised by DHI) has been sent to the firm on 20.05.2015 to furnish reply. Case is deferred to 20.07.2015.

S.No.132

Case No. A- 03	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00008/AM16/DES-I	Lic. No. & date 3110065291 dt.24.02.2015
Meeting No.05/16		RA.F.No.31/83/039/00005/AM15	
Date: 09.06.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: NC noted that the deficiency letter (raised by DHI) has been sent to the firm on 20.05.2015 to furnish reply. Case is deferred to 20.07.2015.

S.No.133

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date 0910043468 dt.09.09.2010
Meeting No.05/16		RA.F.No.09/24/040/00223/AM11	
Date: 09.06.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 20.07.2015.

S.No.134

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date 0910043002 dt.06.08.2010
Meeting No.05/16		RA.F.No.09/24/040/00169/AM11	
Date: 09.06.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 20.07.2015.

S.No.135

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.05/16	Projects	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 09.06.2015	India Ltd., Mumbai	Fixation of norms	dt.12.01.2004

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 20.07.2015.

S.No.136

Case No. A/R-116	M/s. Flovel Energy Pvt.	HQF.No.01/81/050/00396/AM11/DE S.I	Lic. No. & date
Meeting No.05/16	Limited,	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 09.06.2015	Faridabad	Request for fixation of norms	dt.31.08.2010

Decision: The committee noted that the firm vide its letter dated 31.03.2015 had requested to grant another date for Personal Hearing after 31.03.2015. Accordingly, the firm was requested to appear for Personal Hearing on 28.04.2015. The committee noted that the representatives from M/s Flovel Energy Pvt. Ltd. appeared for the Personal Hearing on 28.04.2015 at 4.00 PM and this hearing was attended by S/Shri S.S. Sorot, Pramod Rai, Vivek Saxena, S.D. Sharma and Imran Ahmed on behalf of the firm.

The committee further noted that prior to commencement of oral submissions / explanations, the firm submitted written submissions bearing No. FEPL/SST dated 27.04.2015 and a synopsis on the case.

The committee further noted that while making oral submissions, the representatives referred to the detailed contentions made in the written submissions and explained the same at length to the committee. The committee took note of the written submissions being referred to by the representatives and gave a patient hearing to the detailed oral submissions made by the firm which continued up to 5.15 PM.

One copy of the detailed written submissions along with the synopsis of the case was sent to DHI who has been requested to offer comments on the same. NC reminded the TA, DHI to expedite the comments.

Case is deferred to 20.07.2015.

S.No.137

Case No. A/R-118	M/s. Bharat	HQF.No.01/80/050/00572/AM12/DES.I	Lic. No. & date
Meeting No.05/16	Heavy	RA.F.No.61/24/040/00055/AM12	6110000728
Date: 09.06.2015	Electricals Ltd., Haridwar	Request for denial of import under Advance Authorization Scheme for Power Plant Equipment against subject Advance Authorization	dt.27.12.2011

Decision: The Committee noted that representatives of the firm were called for 'Personal Hearing' in the meeting dated 08.06.2015 to clarify their position on export/import items in their cases. S/Shri P. Goyal;

A. Sanyal; Kumar Gaurav and Swapan Kr. Bhattacharyya attended for the personal hearing on behalf of the firm and explained before the NC that items are components/raw materials (BTGs) and to substantiate their claim they submitted schematic diagram. Chairman, NC-I clarified to them that these items (BTGs) are finished goods and not components/raw materials as claimed by them and therefore, benefits of deemed exports will not be admissible for these items as per Circular No.50 dated 28.12.2011. RA may take necessary action accordingly.

S.No.138

Case No. A/R-120	M/s.	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.05/16	Weatherford	RA.F.No.34/24/040/00185/AM08	3410020553
Date: 09.06.2015	Drilling & Productions Service (I) Pvt. Ltd., Baroda	Request for ratification of norms.	dt.07.01.2008

Decision: The committee noted that the firm has not replied to the deficiency letter (raised by DHI) dated 15.12.2014, Reminder dated 07.04.2015, E-mail dated 17.04.2015 and final reminder dated 15.05.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.139

Case No. A/R-121	M/s. Thermax	HQF.No.01/80/050/01550/AM09/DES.I	Lic. No. & date
Meeting No.05/16	Ltd., Pune	RA.F.No.31/24/040/00296/AM09	3110036393
Date: 09.06.2015		Request for revision of norms.	dt.11.12.2008

Decision: The committee noted that the firm's request dated 20.06.2014 has been sent to DHI on 15.12.2014 and decided to remind DHI to expedite comments. Case is deferred to 20.07.2015.

S.No.140

Case No. A/R-122	M/s. Thermax	HQF.No.01/80/050/00180/AM14/DES.I	Lic. No. & date
Meeting No.05/16	Ltd., Pune	RA.F.No.31/83/040/00044/AM14	3110058551
Date: 09.06.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The committee noted that the firm has not replied to the deficiency letter (raised by DHI) dated 30.01.2015, Reminder dated 07.04.2015, E-mail dated 17.04.2015 and final reminder dated 15.05.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.141

Case No. A/R-123	M/s. Thermax	HQF.No.01/80/050/00178/AM14/DES.I	Lic. No. & date
Meeting No.05/16	Ltd., Pune	RA.F.No.31/83/040/00045/AM14	3110058550
Date: 09.06.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The committee noted that the firm has not replied to the deficiency letter (raised by DHI) dated 30.01.2015, Reminder dated 07.04.2015, E-mail dated 17.04.2015 and final reminder dated 15.05.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.142

Case No. A/R-143	M/s.	HQF.No.01/80/171/00223/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Truetschler	RA.F.No. 03/95/039/00005/AM10	0310608317
Date: 09.06.2015	India Pvt. Ltd., (Formerly M/s. Trumac Engineering Co. Pvt. LTd.,	Request for Fixation of ad-hoc norms.	dt.29.12.2010

Decision: The committee noted that the firm's reply dated 27.05.2015 has been received and is being sent to DHI for comments.

Case is deferred to 20.07.2015.

S.No.143

Case No. A/R-146	M/s. Man Trucks	HQF.No.01/80/050/00830/AM11/DES.I	Lic. No. & date
Meeting No.05/16	India Pvt. Ltd.,	RA.F.No.31/24/040/00119/AM11	3110046183
Date: 09.06.2015	Pune	Request for fixation of norms.	dt.29.12.2010

Decision: The committee noted that the firm's reply dated 01.06.2015 has been sent to DHI on 08.06.2015 for comments.

Case is deferred to 20.07.2015.

S.No.144

Case No. A/R-161	M/s. Automat	HQF.No.01/80/050/00138/AM11/DES.I	Lic. No. & date
Meeting No.05/16	Irrigation Pvt.	RA.F.No.05/23/040/00013/AM15	0510385020
Date: 09.06.2015	Ltd., Shahdara, Delhi	Request for fixation of norms	dt.25.04.2014

Decision: The committee noted that the firm's request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments and decided to remind C&PC to expedite comments.

Case is deferred to 20.07.2015.

S.No.145

Case No. A/R-17	M/s. Larsen	HQF.No.01/80/050/00349/AM15/DES.I	Lic. No. & date
Meeting No.05/16	& Toubro	RA.F.No.03/95/040/00180/AM15	0310786804
Date: 09.06.2015	Ltd.	Request for revision of norms	dt.14.07.20014

Decision: The committee noted that the firm's request dated 24.03.2015 has been sent to DHI on 17.04.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.146

Case No. A/R-18	M/s. Larsen	HQF.No.01/80/050/00178/AM15/DES.I	Lic. No. & date
Meeting No.05/16	& Toubro	RA.F.No.03/95/040/00856/AM14	03107777054
Date: 09.06.2015	Ltd.	Request for revision of norms	dt.04.04.2014

Decision: The committee decided to amend the norms based upon the written comments of DIPP vide ID No.12/67/2015-TSW/18-A/R dated 08.06.2015 as under:-

1. Net weight of export item may be modified as 1394.766 MT.
2. Import item at Sl. No. 2 may be deleted and import item at Sl. No. 15 applied for inclusion in Advance Authorization may not be allowed.
3. Size of import item at Sl. No. 7 (Welding Wire) may be amended as "Size: Dia 0.6 mm to 5.0 mm".

RA may take necessary action accordingly.

S.No.147

Case No. A/R-21	M/s. Larsen &	HQF.No.01/80/050/00277/AM14/DES.I	Lic. No. & date
Meeting No.05/16	Toubro Ltd.	RA.F.No.03/95/040/00170/AM14	0310739825
Date: 09.06.2015		Request for revision of norms	dt.02.07.2014

Decision: The Committee noted that the firm's request dated 02.02.2015 has been sent to DHI on 15.04.2015 for comments.

Case is deferred to 20.07.2015.

S.No.148

Case No. A/R-22	M/s. L&T-	.HQF.No.01/80/050/00003/AM15/DES.I	Lic. No. & date
Meeting No.05/16	MHPS Boilers	RA.F.No.03/95/040/00888/AM14	0310772317
Date: 09.06.2015	P. Ltd,	Request for revision of norms	dt.27.02.2014

Decision: The committee noted that the firm vide it's E-mail dated 21.05.2015 has informed that the above AA has been submitted to RA for closure and decided to close the case.

RA may take necessary action accordingly.

S.No.149

Case No. A/R-25	M/s. Poly	.HQF.No.01/80/050/00270/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Medicure Ltd;	RA.F.No.05/24/040/00118/AM15	0510389511
Date: 09.06.2015		Request for revision of norms	dt.09.07.20140

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments and decided to remind C&PC to expedite comments.

Case is deferred to 20.07.2015.

S.No.150

Case No. A/R-26	M/s. Poly	.HQF.No.01/80/050/00286/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Medicure	RA.F.No.05/24/040/00197/AM15	0510390116
Date: 09.06.2015	Ltd;	Request for revision of norms	dt.05.08.2014

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments and decided to remind C&PC to expedite comments.
Case is deferred to 20.07.2015.

S.No.151

Case No. A/R-27	M/s. Poly	.HQF.No.01/80/050/00288/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Medicure	RA.F.No.05/24/040/00422/AM14	0510378497
Date: 09.06.2015	Ltd;	Request for revision of norms	dt.06.02.2014

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments and decided to remind C&PC to expedite comments.
Case is deferred to 20.07.2015.

S.No.152

Case N5. A/R-28	M/s. Poly	.HQF.No.01/80/050/00268/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Medicure	RA.F.No.05/24/040/00165/AM14	051038660
Date: 09.06.2015	Ltd;	Request for revision of norms	dt.11.07.2014

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments and decided to remind C&PC to expedite comments.
Case is deferred to 20.07.2015.

S.No.153

Case No. A/R-29	M/s.	.HQF.No.01/80/050/00589/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Micron	RA.F.No.05/24/040/00459/AM15	0510392622
Date: 09.06.2015	Instruments P. Ltd;	Request for revision of norms	dt.30.12.2014

Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) on 28.04.2015 and decided to issue a reminder to the firm to furnish reply.

Case is deferred to 20.07.2015.

S.No.154

Case No. A/R-30	M/s.	.HQF.No.01/80/050/00515/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Micron	RA.F.No.05/24/040/00360/AM15	0510391970
Date: 09.06.2015	Instruments P. Ltd;	Request for revision of norms	dt.13.11.2014

Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) on 28.04.2015 and decided to issue a reminder to the firm to furnish reply.

Case is deferred to 20.07.2015.

S.No.155

Case No. A/R-31	M/s. Kamal Rub	HQF.No.01/80/050/00466/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Plast Pvt. Ltd;	RA.F.No.05/23/040/00320/AM15	0510391736
Date: 09.06.2015		Request for revision of norms	dt.27.10.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP (Chemical) vide ID No.7/246/2014-TSW dated 09.12.2014 (copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.156

Case No. A/R-32	M/s. Larsen	HQF.No.01/80/050/00015/AM13/DES.I	Lic. No. & date
Meeting No.05/16	& Toubro	RA.F.No.03/95/040/00953/AM15	0310683916
Date: 09.06.2015	Ltd.	Request for revision of norms	dt.29.02.2012

Decision: The committee decided to mention correct SION as C-1647/GN-4 as clarified by DHI representative.

RA may take necessary action accordingly.

S.No.157

Case No. A/R-44	M/s. ISGEC	HQF.No.01/80/050/00216/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Heavy Engineering	RA.F.No.05/23/040/00106/AM15	0510388622
Date: 09.06.2015	Ltd., Yamunanagar	Request for revision of norms	dt.12.06.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/67/2015-TSW/44-A/R dated 08.06.2015 as under:-

1. Net weight of export item may be modified as 653.767 MT.
2. Quantity of import item at Sl. No. 3 may be allowed as 35 Nos. on net to net basis. Duty free weight of this item may be allowed as 129250 Kgs. inclusive of 2.04 % wastage as claimed by the firm.

RA may take necessary action accordingly.

S.No.158

Case No. A/R-45	M/s. Chemico Synthetics Ltd.,	HQF.No.01/80/050/00389/AM15/DES.I	Lic. No. & date
Meeting No.05/16	Ghaziabad(UP)	RA.F.No.05/23/040/00204/AM15	0510390776
Date: 09.06.2015		Request for revision of norms	dt.27.08.2014

Decision: The committee noted that the firm's request dated 24.04.2015 & 12.05.201 has been sent to MSME on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.159

Case No. A/R-46	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00557/AM11/DES .I	Lic. No. & date
Meeting No.05/16		RA.F.No.31/24/040/00250/AM11	3110047051
Date: 09.06.2015		Request for clarification / modification of norms	dt.22.02.2011

Decision: The committee noted that the firm's request dated 06.04.2015 has been sent to DHI on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.160

Case No. A/R-47	M/s. Autocomp India Pvt. Ltd., Nasik (Mah.)	HQF.No.01/81/050/00179/AM13/DES .I	Lic. No. & date
Meeting No.05/16		RA.F.No.31/83/040/00074/AM13	3110054970
Date: 09.06.2015		Request for clarification / modification of norms	dt.13.07.2012

Decision: The committee noted that the firm's request dated 06.04.2015 has been sent to DHI on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.161

Case No. A/R-48	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00427/AM11/DES .I	Lic. No. & date
Meeting No.05/16		RA.F.No.31/24/040/00130/AM11	3110045269
Date: 09.06.2015		Request for clarification / modification of norms	dt.28.10.2010

Decision: The committee noted that the firm's request dated 06.04.2015 has been sent to DHI on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.162

Case No. A/R-49	M/s. Autocomp India Pvt. Ltd.,	HQF.No.01/81/050/00490/AM12/DES .I	Lic. No. & date
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Meeting No.05/16	Nashik(Mah.)	RA.F.No.31/83/040/00206/AM12	3110052368 dt.13.01.2012
Date: 09.06.2015		Request for clarification / modification of norms	

Decision: The committee noted that the firm's request dated 06.04.2015 has been sent to DHI on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.163

Case No. A/R-50	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00189/AM14/DES .I	Lic. No. & date
Meeting No.05/16		RA.F.No.31/83/040/00020/AM14	3110058599 dt.03.06.2013
Date: 09.06.2015		Request for clarification / modification of norms	

Decision: The committee noted that the firm's request dated 06.04.2015 has been sent to DHI on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.164

Case No. A/R-51	M/s. Spirotech Heat Exchanger Pvt. Ltd., Pune	HQF.No.01/80/050/00265/AM15/DES .I	Lic. No. & date
Meeting No.05/16		RA.F.No.05/24/040/00154/AM15	0510389675 dt.14.07.2014
Date: 09.06.2015		Request for revision of norms	

Decision: The committee noted that the firm's request dated 26.02.2015 has been sent to DIPP on 12.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.165

Case No. A/R-52	M/s. Sartorius Stedium India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00303/AM15/DES .I	Lic. No. & date
Meeting No.05/16		RA.F.No.07/24/040/00136/AM15	0710105701 dt.11.07.2014
Date: 09.06.2015		Request for revision of norms	

Decision: The committee noted that the firm's request dated 10.03.2015 has been sent to DIPP on 12.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.166

Case No. A/R-53	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00517/AM14/DES .I	Lic. No. & date 0310766662 dt.17.01.2014
Meeting No.05/16		RA.F.No.03/95/040/00830/AM14	
Date: 09.06.2015		Request for revision/amendment of norms	

Decision: The committee noted that the firm's request dated 05.05.2015 has been sent to DIPP on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.167

Case No. A/R-54	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00468/AM15/DES .I	Lic. No. & date 0310788987 dt.10.09.2014
Meeting No.05/16		RA.F.No.03/95/040/00415/AM15	
Date: 09.06.2015		Request for revision/amendment of norms	

Decision: The committee noted that the firm's representation dated 19.05.2015 has been sent to DHI on 22.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.168

Case No. C - 02	M/s. Schmetz India P. Ltd;	HQF.No.01/80/171/00021/AM15/DES.I
Meeting No.05/16		Request for fixation of wastage norms M/s. Schmetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.
Date: 09.06.2015		

Decision: The committee noted that the firm's request has been sent to MSME on 25.05.2015 for comments and decided to await comments.

Case is deferred to 20.07.2015.

S.No.169

Case No. C - 03	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No.05/16		Clarification against SION Sl.No.C-1647 of Engineering Products -reg..
Date: 09.06.2015		

19/6/15

Decision: The committee decided to reject the case based upon the written comments of DHI vide UO No.1 (04)/13-TSW (B)/214 dated 20.05.2015 (copy to be sent to firm and RA) with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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8/6/15

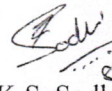
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(88)/14-ME

Subject: AA no 0710097716 dated 23.05.14 in respect of M/s Zenith Precision Pvt Ltd

- Norms may be fixed as follows:-
- S.No. 1,2 and 4 of items of Import may be allowed as per AA no 710084928 dtd 22.12.11.
- S.No. 3 of items of Import may be allowed as per AA no 710070294 dtd 01.03.10.
- Firm has intimated through e-mail dtd 11.05.15 that they have not exported item given at S.No. 5 and will pay duty for the item of import at Sno. 5.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Udyog Bhawan, New Delhi
8/14-ME dated 08.06.15

Sh H. Das, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(88)/14-ME dated 08.06.15

M
19/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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8/6/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

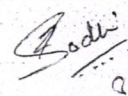
30(82)/14-ME

Subject: AA no 0710097715 dated 23.08.14 in respect of M/s Zenith Precision Pvt Ltd

Norms may be fixed as follows:-

- Sno 19 of import item may be allowed as per AA no 710073874 dtd 27.08.10.
- Sno 10 of import item may be allowed as per AA no 710089174.
- Sno 1,2,4,5,8 and 12 of import item may be allowed as per AA no 710084884 dtd 21.12.11.
- Sno 3, 6, 7, 9, 11 and 17 of import item may be allowed as per AA no 710089191 dtd 22.06.12.
- Sno 13 of import item may be allowed as per AA no 710070294 dtd 01.03.10.
- Sno 14 and 15 of import item may be allowed as per AA no 710075610 dtd 24.11.10.
- Sno 18 may be allowed as 167.71 kg inclusive of 855% wastage after affecting 15% recovery for scrap.
- Sno 16 may be allowed as 217.2 kg inclusive of 805% wastage after affecting 15% recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(82)/14-ME dated 08.06.15

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W/c

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

SNO 21
DT-28.4.15
21.6.2015

30(61)/14-ME

Subject: AA no 0710102670 dated 06.03.14 in respect of M/s Zenith Precision Pvt Ltd

The norms may be fixed as follows:-

- Sno 26 of import item may be allowed as per AA no 710073874 dtd 27.08.10.
- Sno 5, 10, 14, 16, 20, 23, 27, 28 and 32 of import item may be allowed as per AA no 710089174.
- Sno 13 of import item may be allowed as per AA no 710084884 dtd 21.12.11.
- Sno 8, 12, 25 and 35 of import item may be allowed as per AA no 710089191 dtd 22.06.12.
- Sno 1, 15, 21 and 38 of import item may be allowed as per AA no 710070294 dtd 01.03.10.
- Sno 2, 3, 6, 11, 18, 19, 22, 24, 29, 30 and 31 of import item may be allowed as per AA no 710084298 dtd 22.12.11.
- Sno 7, 9 and 17 of import item may be allowed as per AA no 710075610 dtd 24.11.10.
- Sno 4 may be allowed as 22.23 kg inclusive of 134% wastage after affecting 15% recovery for scrap.
- Sno 33 may be allowed as 30.564 kg inclusive of 586% wastage after affecting 15% recovery for scrap.
- Sno 34 may be allowed as 152.864 kg inclusive of 581% wastage after affecting 15% recovery for scrap.
- Sno 36 may be allowed as 211.296 kg inclusive of 974% wastage after affecting 15% recovery for scrap.
- Sno 37 may be allowed as 211.488 kg inclusive of 915% wastage after affecting 15% recovery for scrap.
- Sno 39 may be allowed as 71.838 kg inclusive of 508% wastage after affecting 15% recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.

[Signature]
24/5/15
(K.S. Sodhi)
AD (ME)

[Signature]
H2a
8/5/15

Sh Haradhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(61)/14-ME dated 05.05.15

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25
8/6/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

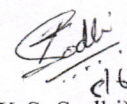
30(189- A)/2014-ME

Subject: Adv. Authorization no 2210014810 dated 22.04.14 in respect of M/s IND-Sphinx Precision Ltd

Norms may be fixed as follows:-

- Import of item at Sno 1 may be allowed for 97.5 kgs (65000 nos only) inclusive of 66.67% wastage..
- Import of item at Sno 2 may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT, Udhog Bhawan

note no 30(189-A)/14-ME dated 08.06.15 O/o the DC(MSME) UO note no 30(189-A)/14-ME dated 08.06.15

19/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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8/6/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

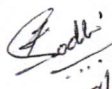
30(190)/2014-ME

Subject: Adv. Authorization no 2210014809 dated 22.04.14 in respect of M/IND-Sphinx Precision Ltd

Norms may be fixed as follows:-

- Import of item at Sno 1 may be allowed for 16.8 kgs (28000 nos only) inclusive of 50% wastage..
- Import of item at Sno 2 may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(190)/14-ME dated 08.06.15

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

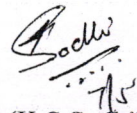
30(212)/2014-ME

Subject: Adv. Authorization no 0510390041 dated 31.07.14 in respect of M/s Camfil air filtration Pvt Ltd.

The norms may be fixed as follows:-

- Relevant filter paper may be allowed as 1.02kg/kg content in export product.

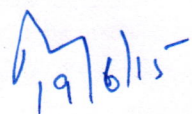
This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(212)/14-ME dated 07.05.15

1402015
8/5/15

Shri Meena
Haa
8/5/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

Sl. no. 43
28-4-15
29-6-15

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410159158 DT 05-08-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley transport. The firm has replied vide their letter of 08-04-15. Based on the information this Office recommends the following.

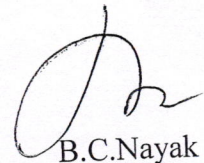
Export

Semi permanent coupler-72 nos

Import

There are 4 items. The items proposed for import are components. The firm has stated that it has asked for higher quantity due to wastage. We may not agree to any wastage on components. The quantity of items may be amended to 216,72, 288 & 288 respectively as per information submitted. The items may allowed under GN-4 with accountability.

The above issues with approval of IA(KKT).



B.C. Nayak
Development Officer
12-05-15

16/1/2015
20/5/2015

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(119)/14-TSW(B) 198 dated

Shri Meena
H/O
20/5/15

19/1/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

51
8/6/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

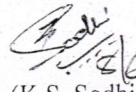
30(160)/2014-ME

Subject: Fixation of Adhoc norms against advance authorisation no 0410159363 dated 10.09.14 for M/s Montan Hydraulik Pvt. Ltd..

Norms may be fixed as follows:-

- S.no. 19 may be allowed for 28.32 kg inclusive of 2.3% wastage after affecting 1/3rd recovery from scrap.
- S.no. 20 may be allowed for 366.27 kg inclusive of 2.3% wastage after affecting 1/3rd recovery from scrap.
- S.no. 21 may be allowed for 150.32 kg inclusive of 2.3% wastage after affecting 1/3rd recovery from scrap.
- S.no. 78 may be allowed for 77.33 kg inclusive of 2.3% wastage after affecting 1/3rd recovery from scrap.
- S.no. 79 may be allowed for 418.66 kg inclusive of 2.3% wastage after affecting 1/3rd recovery from scrap.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh H.Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(160)/14-ME dated 08.06.2015

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

No.23 (18)/2014-chem.

O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi
21st May 2015

OFFICE MEMORANDUM

Subject : Ratification of Norm against Adv. Authorization No. 0510391272 dated 23.09.2014 obtained under Para 4.7 of HBP(Vol.) -M/s Alaska Multi Polymers Pvt. Ltd. Greater NOIDA.

DGFT may please refer to DGFT ID. No. 01/80/050/00409/AM15/DES-I/1587 dated 9/1/2015, on the subject mentioned above.

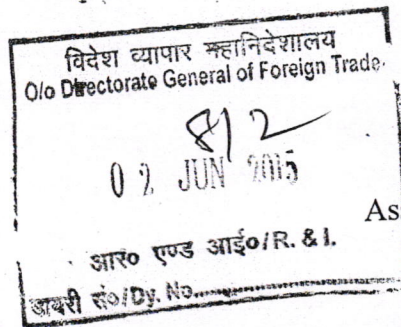
The application and clarifications of the firm have been examined for fixation of the norms and following quantities are recommended for 16600 Kg of Rice Rubber Rolls(2000 Pieces).

Item of Export	Quantity	Items of import	Quantity recommended,
Rice Milling Machinery Spare Parts(84379090) i.e. Rice Rubber Rolls	16600 Kgs. /2000 Pcs	Synthetic rubber (NBR)	6800.00 Kg
		Rubber chemicals (CBS)	66.00 Kg
		Precipitated Silica	4220.00 Kg
		Zinc Active	125.00 Kg
		(SI-69)	35.26 Kg

This issue is with the approval of JDC.

1312
1/6/15
Shri Parveen Sharma,
Dy. Director General of Foreign Trade,
Ministry of Commerce & Industry,
Directorate General of Foreign Trade,
(DES-I Section), R.No.404, 4th floor,
Udyog Bhavan,
New Delhi

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



Asstt. Director (Chemical)
J.P. Pathak
21/5/15

2/6/15
DES-I
Shri Meena
5/6/15

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8/6/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

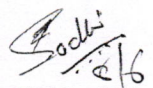
30(24)/15-ME

Subject: AA no 3110065310 dtd 09.03.15 in respect of M/s GL&V India Pvt Ltd.

Norms may be fixed as follows:-

- Weight of the Export product may be indicated as **32,516 Kg.**
- Item of import at Sno. 1 may be recommended as 28093 Kg with 12.14% wastage after one third recovery.
- Item of import at Sno 2 of the list may be recommended as 400 Kg.
- Item of import at Sno 3 to 5 may be recommended on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME) for taking a view by NC.


(KSSodhi)
Asst Dir (ME)

Sh Haradhan Das, FTDO, DGFT Udhog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(24)/15-ME dated 08.06.15

19/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

42

D/L

SP. NO. 142
CASE NO. A/R-143
dt 28-4-15
dt 9-6-15

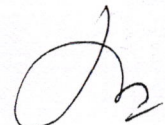
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Truetzschler india for ratification of norms of AA no 0310608317 dt 29-12-10.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Truetzschler india. The firm may be asked to submit following information.

1. Catalogue/ write up of the export product.
2. Appendix 11 A of application.
3. Calxulation of the requirement of all import items whose quantity is not in number.

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
06-05-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(69)/15-TSW(B)

DEPT. FTDO, DES-I
dated

(201)

148/205
148/205

Shri Saini
H. An
12/5/15

6/9/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

No.7/246/2014-TSW 1125
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Sl No. 68
28/4/2015
Sl No. 155
dt 9/6/2015
Cable No. AIR-31

Subject: Advance Authorisation No. 0510391736 dated 27-10-2014 – M/s Kamal Rubplast Industries Pvt. Ltd., Delhi

Ref: DGFT U.O. No. 01/80/50/466/AM-15/DES-I

Please refer to this office recommendation of even number dated 09-12-2014 (copy enclosed) on the subject mentioned above and to say that there was a typographical error in description of export item No.4, the same is to be read as 'O Ring' in place of 'Seal Ring'.

NL
(Nand Lal)
Consultant
29-04-2015

Shri Haradhan Das, FTDO, DGFT

Copy to : Shri S.K. Jain, D.O., DIPP

1187/2015
30/4/2015

Shri BS
Hagan
30/4/15

19/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

No.7/246/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorisation No. 0510391736 dated 27-10-2014 – M/s. Kamal Rubber Plast Industries Pvt. Ltd., Delhi

Ref: DGFT U.O. No. 01/80/50/466/AM-15/DES-I

The case has been examined and based on the technical information, as also the details of production & consumption data of the raw material consumed, submitted by the firm and advance authorization approved earlier for some of the similar items, the following norms is recommended:-

Export Items

S.No.	Description of item	Quantity
1	Seal Ring Part No.2310031201 Rubber Parts made with Fluoroelastomer FD 3011	24,000 numbers
2	Seal Ring Part No. 2335533102 Rubber Parts made with Fluoroelastomer FD 3011	6,000 numbers
3	Seal Ring Part No. 2327433102 Rubber Parts made with Fluoroelastomer FD 3011	6,000 numbers
4	Seal Ring Part No.2303532211 Rubber Parts made with Fluoroelastomer FD 3011	1,50,000 numbers

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Synthetic Rubber (Fluro Elastomer FD 3011)	1799.406 Kgs

Sd/-

(Nand Lal)
Sr. Development Officer
09-12-2014

Shri S. Muthukumar, FTDO, DGFT

Copy to : Shri S.K. Jain, D.O., DIPP

19/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

45

Sl. No. 168
dt 9/6/2015
Case No. C-03

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Larsen & Toubro construction, Kolkata
for ratification of norms of AA No. 0210187120 dated 05.03.2013.

Ref- DGFT ID no 01/80/162/0061/AM14/DSE-I/28 dtd 07-04-15

DES-I, DGFT may kindly refer to the above mentioned request of
M/S L& T Limited. The firm's reply of dated 10-03-15 has been
examined. The comments of this Office is as under-

As per par 7.01 of the foreign trade policy (FTP) the suppliers are
eligible for deemed export benefits, provided the goods are
manufactured in India.

In instant case, the imported goods have been supplied to the
Project site as it is and no manufacturing has taken place. Hence
as per FTP, the applicant is not eligible for deemed export benefits
on these items.

In view of above this office does not support the firm's request.

Above issues with the approval of JS(RKS).

B.C.Nayak
Development Officer
20-05-15

(214)

FTDO, DES-I, DGFT
Deptt. of HI, UO No 1(04)/13-TSW(B)

12/7/2015
1/6/2015

Shri BS
Hagan
24/5/15

19/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
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